

ITEM NO.501

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

MISCELLANEOUS APPLICATION Diary No.11805/2024

(Arising out of impugned final judgment and order dated 11-03-2024
in MA No.486/2024 passed by the Supreme Court of India)

ASSOCIATION OF DEMOCRATIC REFORMS AND ANR. Petitioner(s)

VERSUS

UNION OF INDIA AND ORS Respondent(s)

(With IA No.64929/2024-MODIFICATION OF COURT ORDER)

Date : 15-03-2024 This application was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Prashant Bhushan, AOR
Ms. Neha Rathi, Adv.
Ms. Kajal Giri, Adv.
Mr. Pranav Sachdeva, Adv.
Ms. Shivani Kapoor, Adv.
Mr. Kamal Kishore, Adv.

For Applicant(s) Mr. Amit Sharma, AOR
Mr. Dipesh Sinha, Adv.
Ms. Pallavi Barua, Adv.
Ms. Aparna Singh, Adv.

For Respondent(s) Mr. Tushar Mehta, SG

Mr. Kapil Sibal, Sr. Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 The Miscellaneous Application is disposed of in terms of the signed reportable order.
- 2 The judgment of the Constitution Bench in ***Association for Democratic Reforms vs Union of India***¹ required the State Bank of India² to furnish to the ECI all details of the Electoral Bonds purchased, and, as the case may, redeemed by political parties, including the date of purchase/redemption, name of the purchaser and the denomination of the Electoral Bond purchased. It has been submitted that SBI has not disclosed the alphanumeric numbers of the Electoral Bonds.
- 3 The Solicitor General of India submits that since he is not appearing for SBI, notice may be issued to it.
- 4 We direct the Registry to issue notice to SBI, returnable on 18 March 2024. Additionally, we also direct the presence of a Senior Officer of SBI who is responsible for the management and storage of details of Bonds purchased and redeemed on the next date of hearing.
- 5 A copy of this order shall be served by the Registrar (Judicial) on Mr Sanjay Kapur, Standing Counsel for SBI.

**(CHETAN KUMAR)
A.R. -cum-P.S.**

(Signed reportable order is placed on the file)

**(SAROJ KUMARI GAUR)
Assistant Registrar**

1 Writ Petition (Civil) No 880 of 2017
2 "SBI"